

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-267/ND/2020**

**IN THE MATTER OF:
Atul Kumar Srivastava**

...PETITIONER

Vs.

ILD Millennium Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 24.02.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Mr. K.S. Arya, Adv.
For the Respondent/ Corporate-debtor :Mr. Rajiv Jain, Adv.**

ORDER

Heard the submissions made by the counsel for the Operational-creditor. The learned counsel appearing on behalf of the operational-creditor has submitted that the matter has been settled between the parties and he wanted to file the withdrawal application. The counsel for the operational-creditor is directed to file the withdrawal application within one week. Matter is adjourned to 06.03.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(Abni Ranjan Kumar Sinha)
Member (J)**